IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR



Date of order: 3-9-1997

CP No. 42/95 (CA No. 179/1989)

Jagdish Narain, resident of village Bishnawala, Post Minawala Via Kanakpura, Jaipur.

.. Petitioner

Versus

- 1. Shri J.C.Kalra, Chairman, Canteen Stores Department, M.K.Road, Bombay under the Ministry of Defence, Govt. of India.
- 2. Shri N.S.Negi, Area Manager, Canteen Stores Department, Behind Military Hospital, Peru Lines, Jaipur.

.. Respondents

Mr. R.N.Mathur, counsel for the petitioner
Mr. S.K.Khanna, Sr. Grade Clerk, departmental representative
for the respondents.

CORAM:

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Hon'ble Mr. Gopal Krishna, Vice Chairman Hon'ble Mr. O.P.Sharma, Administrative Member

ORDER

Per Hon'ble Mr. Gopal Krishna, Vice Chairman

This Contempt Petition has been filed by the petitioner Jagdish Narain stating therein that by not considering his case for regularisation, the respondents have committed contempt of court.

- 2. We have heard the learned counsel for the petitioner and Shri S.K.Khanna, Sr. Grade Clerk, departmental representative for the respondents.
- 3. The petitioner has been regularised in service in terms of the directions of the Tribunal. No case of contempt is now made out. This Contempt Petition is, therefore, dismissed. Notices issued are discharged.

(O.P.Sharma)

Administrative Member

Gopal Krishna)
Vice Chairman

(U.P. DIR